

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 232 of 2014 &
IA No. 369 of 2014

Dated: 1st March, 2016

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Pune Power Development Pvt. Ltd. **....Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **.... Respondent(s)**

Counsel for the Appellant (s) : Ms. Deepa Chawan,
Mr. Hardik Luthra & Mr. Ravindra R Chile

Counsel for the Respondent (s) : Ms. Srishti Govil for R-2 & 3

ORDER

This is a part heard appeal.

We have perused our previous order, dated 22.1.2016, where some solutions or compromises were possibly be expected to be made. In spite of giving a period of more than one month, there is no sufficient progress towards reconciliation or compromise. What is reported today by the learned counsel for the parties is that the Respondent Board is to hold its meeting to see whether the issues can be resolved at the Board's level or not and for which the Board requires one month more. Since, this is the appeal of the year 2014 and an old one, we are fixing this appeal for remaining arguments of the parties giving freedom to both the parties to come up with the latest progress on the next date, if really some compromise or reconciliation which finally made then the appeal will be disposed-of accordingly, otherwise, we shall proceed for hearing the remaining arguments in the appeal without any adjournment on any ground whatsoever.

Post the matter for remaining arguments in the matter on 31st March, 2016.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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